

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 35/82-ALC4/2011 **MEETING DATE** : 29.11.2011

The Meeting No.35/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 29.11.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Dr. Nitin K. Jain, Scientist, Department of Bio-technology
2. Shri Pramod Bharti, Asstt. Director, DC(MSME)
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
5. Shri S.S. Bose, Sr. D.O., DIPP
6. Shri D. Dwaraka Nath, DDG
7. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.34/82 dated 22.11.2011 were ratified by the Committee.

Case No.B-381	M/S Vivimed Labs. Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/050/00134/AM10/DES-III
Meeting Date:29.11.2011	RA F.No.09/24/040/00060/AM10
Adv.lic.No.0910038017 dated 26.05.2009	
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to enhance the quantity of Amberlyst (Resin) to the extent of 0.1716 kg/kg of export product without any other change in the earlier decision of NC taken in 15/11 meeting held on 13.07.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-382	M/S Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/050/01748/AM09/DES-III
Meeting Date:29.11.2011	RA F.No.03/95/040/00963/AM09
Adv.lic.No.0310510096 dated 03.03.2009	
Committee considered case as per agenda and observed that the firm have sought for amendment in description of export product which is different to the description of export product allowed under the advance authorization. It was, therefore, decided to call the firm for personal hearing on 27.12.2011. Accordingly, case was deferred for 27.12.2011.	

Case No.B-383	M/S Vivimed Labs. Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/83/050/00443/AM07/DES-III
Meeting Date:29.11.2011	RA F.No.09/24/040/00103/AM07

Adv.lic.No.0910026921 dated 20.07.2006	
Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.	

Case No.B-384	M/S DSM Anti-Infectives India Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/050/01305/AM11/DES-III F.No.01/82/050/01440/AM11/DES-III F.No.01/82/050/01309/AM11/DES-III F.No.01/82/050/01109/AM11/DES-III
Meeting Date:29.11.2011	RA F.No.22/24/040/00021/AM11 RA F.No.22/24/040/00024/AM11 RA F.No.22/24/040/00016/AM11 RA F.No.22/24/040/00017/AM11
Adv.Lic.No.2210010237 dated 04.08.2010 Adv.Lic.No.2210010247 dated 05.08.2010 Adv.Lic.No.2210010202 dated 21.07.2010 Adv.Lic.No.2210010203 dated 21.07.2010	
Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.	

Case No.B-385	M/S DSM Anti-Infectives India Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/050/01319/AM11/DES-III F.No.01/82/050/01106/AM11/DES-III
Meeting Date:29.11.2011	RA F.No.22/24/040/00048/AM11 RA F.No.22/24/040/00020/AM11
Adv.Lic.No.2210010536 dated 18.10.2010 Adv.Lic.No.2210010163 dated 09.07.2010	
Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.	

Case No.B-386	M/S Intas Pharma Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/050/01420/AM09/DES-III
Meeting Date:29.11.2011	RA F.No.08/24/040/00187/AM09
Adv.lic.No.0810076754 dated 16.12.2008	
Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.	

Case No.B-387	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/162/00483/AM12/DES-III
Meeting Date:29.11.2011	RA F.No.34/80/040/00189/AM01
Adv.lic.No.3410000586 dated 17.08.2000	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.	

Case No.C-82	M/S Shasun Pharmaceuticals Ltd.
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Norms Committee Meeting No.35/AM12	F.No.01/82/162/00267/AM12/DES-III
Meeting Date:29.11.2011	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.	

Case No.C-83	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/162/00261/AM12/DES-III
Meeting Date:29.11.2011	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.	

Case No.C-84	M/S Halcyon Labs Pvt. Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/162/00181/AM12/DES-III
Meeting Date:29.11.2011	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.	

Case No.C-85	M/S Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No.35/AM12	F.No.01/82/162/01180/AM10/DES-III
Meeting Date:29.11.2011	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.	

1	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:27.12.2011
	Decision :Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

2	Case No.:6/15/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
	HQ File :01/82/050/00446/AM12/	RLA File :31/24/040/00094/AM10/	Lic.No/Date:3110039723 26.08.2009		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/AM12 meeting held on 11.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Fomepizole Injection, 1 gm/ml 1.5 ml vial	1 No.	1.	Fomepizole	1.65 gm
			2.	Glass Vials	As per packing policy
			3.	Rubber Stoppers	As per packing policy

Each 1.5 ml vial contains Fomepizole 1.5 gm	4.	Flip Off Seals	As per packing policy
RA concerned may take further necessary action as per above decision of NC.			

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Case No. :3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2010-PI-Norms dated 25.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil Monohydrate	1 kg.	1.	7-APRA ((6R,7R)-7-Amino-8-oxo-3-(1-propenyl)-5-thia-1-Azabicyclo[4.2.0]Oct-2-ene-2-Carboxylic Acid	0.708 kg
		2.	Methylene Chloride	2.43 kg
		3.	Hexamethyl Disilazane (HMDS)	0.380 kg
		4.	Triphenylphosphine	Not allowed
		5.	Imidazole	0.008 kg
		6.	D-(-)-Alpha-Phenylglycine Dane Salt	Not allowed
		7.	Dimethyl Formamide (DMF)	3.33 kg
		8.	Ethyl Chloroformate	0.40 kg
		9.	Acticarbene Eno-PC	0.070 kg
		10.	Acetone	2.18 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.: 62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved	
HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/63/2010-PI-Norms dated 25.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Darunavir	1 kg.	1.	(2S,3S)-1,2-Epoxy-3-(Butoxycarbonyl) Amino-4-Phenyl Butane	1.41 kg
		2.	(3AS,4S,6AR)-4-Methoxy-Tetra Hydro- Furo[3,4-B]-Furan-2(3H)-One	0.606 kg
		3.	N.N"-Disucc Inimidinyl Carbonate	0.90 kg

		4.	Iso Butylamine	2.06 kg
		5.	P-Nitrobenzene Sulfonyl Chloride	4.30 kg
		6.	Potassium Borohydride	0.29 kg
		7.	Tetrahydro Furan	3.92 kg
		8.	N-Hexane	0.22 kg
		9.	Iso Propyl Alcohol	3.25 kg
		10.	Acetonitrile	1.13 kg
		11.	Methanol	8.71 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.: 84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:27.12.2011
	Decision :Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

6	Case No.: 17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:27.12.2011
	Decision :Committee decided to call the firm for personal hearing on 27.12.2011. Accordingly, case was deferred for 27.12.2011.			

7	Case No.: 20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Rejected
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	
	Decision :Committee considered case as per agenda and observed that the firm was called for personal hearing alongwith the details of Pellets to be imported, but neither any representative of the firm appeared for personal hearing before the Committee nor they have furnished the details of Pellets and norms can not be fixed in absence of the required information. It was, accordingly, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

8	Case No.: 68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:27.12.2011
	Decision :Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

9	Case No.: 72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011	Status:Case
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		29.11.2011	Deferred
HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

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Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/221/2010-PI-Norms dated 25.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperaquine Phosphate	1 kg.	1.	(4-7 Dichloro Quinoline	1.80 kg
		2.	Piperazine	0.78 kg
		3.	Iso Propyl Alcohol	9.24 kg
		4.	Methylene Di Chloride	7.8 kg
		5.	N-Hexane	1.94 kg
		6.	Dimethyl Formamide	7.58 kg
		7.	Acetonitrile	2.5 kg
		8.	Di-Iso-Propyl Ether	6.75 kg
		9.	Ceca Carbon	0.25 kg
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Rejected
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing alongwith the details of Pellets to be imported, but neither any representative of the firm appeared for personal hearing before the Committee nor they have furnished the details of Pellets and norms can not be fixed in absence of the required information. It was, accordingly, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

12	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of DC(MSME).			

15	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of DC(MSME).			

16	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:25/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved
	HQ File :01/82/050/01615/AM11/	RLA File :09/24/040/00346/AM11/	Lic.No/Date:0910044599 07.12.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/30/2011-PI-Norms dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citalopram Hydrobromide	1 kg.	1.	Acetone	12.7612 kg
		2.	Carbon Eno Anticromos	0.057 kg
		3.	Cyclohexane	0.9725 kg
		4.	Hydrobromic Acid	0.550 kg
		5.	Iodine	0.006 kg
		6.	Methylene Chloride	1.1319 kg
		7.	Tetra Hydrofuran	9.7347 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.: 19/51/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved	
HQ File :01/82/050/01736/AM11/	RLA File :09/24/040/00372/AM11/	Lic.No/Date:0910044623 09.12.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 01.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(S)-(1)-(3-Ethoxy-4-Methoxy Phenyl)-2-Methane Sulfonyl Ethylamine, Leucine Salt	1 kg.	1.	Isovanillin	1.49 kg
		2.	Acetonitrile	1.79 kg
		3.	Dimethylsulfone	1.49 kg
		4.	Tetrahydrofuran	3.00 kg
		5.	Sodium Borohydride	0.90 kg
		6.	N-Acetyl-L-Leucine	1.37 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:27.12.2011
	Decision :Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:149/40/82-ALC4/2010		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case
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HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Approved
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Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pseudoephedrine Hcl	1 kg.	1.	Pseudoephedrine Base	0.82 kg
		2.	Acetone	0.012 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.: 33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved	
HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/04/2011-PI (Norms) dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Candesartan Acid	1 kg.	1.	Carbon Enoanticromos (Activated Carbon)	0.032 kg
		2.	Methanol (Methyl Alcohol)	3.55 kg
		3.	Methyl-1-[(2'-Cyanobiphenyl-4-YL]Methyl]-2-Ethoxybenzimidazole-7-Carboxylate (BEC Methylester)	1.121 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Rejected
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/10/2006-Ch.II dated 10.03.2011 had called from the firm production and consumption data certified by CA, but no reply has been received and norms can not be fixed in absence of required data. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			
27	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
28	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
29	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
30	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:27.12.2011
	Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 27.12.2011.			
31	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:27.12.2011

Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.

32	Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:31/3/82-ALC4/2011	Party Name:BAL PHARMA LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00031/AM12/	RLA File :07/24/040/00484/AM11/	Lic.No/Date:0710077827 04.03.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:9/4/82-ALC4/2011		Party Name:UCB INDIA PVT. LIMITED		Meet No/Date:35/82-ALC4/2011 29.11.2011		Status:Case Approved	
	HQ File :01/82/050/00060/AM12/		RLA File :03/95/040/01000/AM11/		Lic.No/Date:0310620783 11.03.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 16.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Para Chloro Benzhydryl Piperazine		1 Kg.	1.	Piperazine Anhydrous		0.45 kg	
RA concerned may take further necessary action as per above decision of NC.								

36	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

37

Case No.:7/2/87-ALC1/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/87/050/00539/AM11/	RLA File :05/24/040/00301/AM10/	Lic.No/Date:0510286668 23.03.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/226/2010-PI-Norms dated 25.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil Monohydrate	1 kg.	1.	7-APRA ((6R,7R)-7-Amino-8-oxo-3-(1-propenyl)-5-thia-1-Azabicyclo[4.2.0]Oct-2-ene-2-Carboxylic Acid	0.708 kg
		2.	Methylene Chloride	2.43 kg
		3.	Hexamethyl Disilazane (HMDS)	0.380 kg
		4.	Triphenylphosphine	Not allowed
		5.	Imidazole	0.008 kg
		6.	D-(-)-Alpha-Phenylglycine Dane Salt	Not allowed
		7.	Dimethyl Formamide (DMF)	3.33 kg
		8.	Ethyl Chloroformate	0.40 kg
		9.	Acticarbene Eno-PC	0.070 kg
		10.	Acetone	2.18 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:2/1/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01790/AM11/	RLA File :03/94/040/01135/AM11/	Lic.No/Date:0310623333 25.03.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:10/2/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/01800/AM11/	RLA File :09/24/040/00583/AM11/	Lic.No/Date:0910046056 25.03.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

42

Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Difluoro-5-Chloro Pyridine	1 kg.	1.	Potassium Fluoride	1.180 kg
		2.	Sulpholane	0.320 kg
		3.	Toluene	0.318 kg
		4.	Tetraglyme	0.023 kg
		5.	Denatured Ethyl Alcohol	3.776 kg
		6.	Methanol	2.270 kg
		7.	Alumino Silicate Catalyst	0.0310 kg
		8.	Toluene	0.199 kg
		9.	Sodium Nitrite	0.894 kg
		10.	Thionyl Chloride	1.517 kg
		11.	DMF (Di Methyl Formamide)	0.553 kg
		12.	Stergene	0.002 kg
		13.	Caustic	3.160 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/38/2011-Ch.II dated 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	2,3-Difluoro-5-Chloro Pyridine	1 kg.	1.	2,3,5-Trichloropyridine	1.355 kg
			2.	Potassium Fluoride	0.905 kg

		3.	Sulpholane	0.320 kg
		4.	Toluene	0.318 kg
		5.	Tetraglyme	0.023 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
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HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

50	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of DC(MSME).			

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Case No.: 20/16/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved	
HQ File :01/82/050/00478/AM12/	RLA File :09/24/040/00007/AM12/	Lic.No/Date:0910046649 05.05.2011		
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Phenodone/Dimethyl Phenyl Pyrazolidone (DPP)	1 kg.	1.	Hydroxypivalic Acid Neopentylglycolester Flakes	0.933 kg
		2.	Phenyl Hydrazine	0.760 kg
		3.	Sodium Methoxide	0.400 kg
		4.	Methanol	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:17/16/82-ALC4/2011	Party	Meet No/Date:35/82-ALC4/2011	Status:Case
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		Name:SMILAX LABORATORIES LIMITED	29.11.2011	Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:6/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00257/AM12/	RLA File :09/24/040/00608/AM11/	Lic.No/Date:0910046785 19.05.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238	Defer

			09.06.2011	Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				
61	Case No.:4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794 09.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
62	Case No.:5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
63	Case No.:14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
64	Case No.:22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
65	Case No.:49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
66	Case No.:26/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00608/AM12/	RLA File :09/24/040/00147/AM12/	Lic.No/Date:0910047215 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
68	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
69	Case No.:42/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00624/AM12/	RLA File :09/24/040/00142/AM12/	Lic.No/Date:0910047214 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
70	Case No.:43/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00625/AM12/	RLA File :09/24/040/00150/AM12/	Lic.No/Date:0910047217 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
71	Case No.:44/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00626/AM12/	RLA File :09/24/040/00141/AM12/	Lic.No/Date:0910047216 21.06.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			
72	Case No.:33/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved
	HQ File :01/82/050/00615/AM12/	RLA File :09/24/040/00162/AM12/	Lic.No/Date:0910047333 28.06.2011	
	Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TDS Or 2,5-Toluene Diamine Sulphate	1 kg.	1.	Ortho Toluene (OT)	1.815 kg
		2.	Methanesulfonyl Chloride	1.950 kg
		3.	Chloro Benzene (Mono Chloro Benzene)	0.830 kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.: 18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

74	Case No.: 9/21/82-ALC4/2011	Party Name:MODEPRO (INDIA) PRIVATE LIMITED.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00591/AM12/	RLA File :03/95/040/01031/AM11/	Lic.No/Date:0310640432 05.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

75	Case No.: 16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

76	Case No.: 17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

77	Case No.: 60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

78	Case No.: 5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011	Status:Case
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		29.11.2011	Deferred
HQ File :01/82/050/00587/AM12/	RLA File :03/94/040/00319/AM12/	Lic.No/Date:0310641299 08.07.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				

80	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.				

81

Case No.:7/17/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved
HQ File :01/82/050/00502/AM12/		RLA File :05/23/040/00142/AM12/		Lic.No/Date:0510296630 14.07.2011	
Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
2,3-Difluoro-5-Chloro Pyridine	1 kg.	1.	Potassium Fluoride	1.180 kg	
		2.	Sulpholane	0.320 kg	
		3.	Toluene	0.318 kg	
		4.	Tetraglyme	0.023 kg	
		5.	Denatured Ethyl Alcohol	3.776 kg	
		6.	Methanol	2.270 kg	
		7.	Alumino Silicate Catalyst	0.0310 kg	
		8.	Toluene	0.199 kg	
		9.	Sodium Nitrite	0.894 kg	
		10.	Thionyl Chloride	1.517 kg	
		11.	DMF (Di Methyl Formamide)	0.553 kg	
		12.	Stergene	0.002 kg	
		13.	Caustic	3.160 kg	
RA concerned may take further necessary action as per above decision of NC.					

82	Case No.:58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Bio-technology.			

85	Case No.:19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/	Lic.No/Date:0910047733 19.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

86	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:11/25/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved
	HQ File :01/82/050/00678/AM12/	RLA File :05/23/040/00123/AM12/	Lic.No/Date:0510298263 01.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/43/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefixime USP Powder	1 Kg.	1.	7-AVCA	0.571 kg
		2.	Dimethyl Acetamide	1.936 kg
		3.	MICA Ester	1.11 kg
		4.	Ethyl Acetate	1.10 kg
		5.	Methylene Chloride	4.494 kg

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:30/31/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

90	Case No.:22/31/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00848/AM12/	RLA File :09/24/040/00206/AM12/	Lic.No/Date:0910048050 03.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

91	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:34/31/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00860/AM12/	RLA File :09/24/040/00189/AM12/	Lic.No/Date:0910048117 08.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

93	Case No.:9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

94	Case No.:27/31/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00853/AM12/	RLA File :09/24/040/00217/AM12/	Lic.No/Date:0910048206 10.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

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Case No.: 33/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved
HQ File :01/82/050/00859/AM12/	RLA File :09/24/040/00219/AM12/		Lic.No/Date:0910048209 10.08.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 08/07 meeting held on 24.05.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ibuprofen Granules DC Grade 66%	1 kg.	1.	Ibuprofen	0.66 kg
		2.	Maiz Starch	0.220 kg
		3.	Micro Crystalline Cellulose Powder	0.100 kg
		4.	Starch Pregelatinised	0.080 kg
		5.	Colloidal Silicone Dioxide	0.010 kg
		6.	Stearic Acid	0.015 kg
		7.	Cross Carmellose Sodium	0.020 kg
		8.	Polyvinyl Pyrrolidine	0.015 kg
RA concerned may take further necessary action as per above decision of NC.				

96	Case No.:41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

97	Case No.:45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208	Defer

			10.08.2011	Date:27.12.2011	
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.					
98	Case No.:42/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
	HQ File :01/82/050/00868/AM12/	RLA File :09/24/040/00211/AM12/	Lic.No/Date:0910048230 11.08.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 25.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower.				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Paracetamol Granules DC Grade 96%	1kg.	1.	Paracetamol	0.96 kg
		2.	Povidone (K-30)	0.04 kg	
RA concerned may take further necessary action as per above decision of NC.					
99	Case No.:8/27/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred	
	HQ File :01/82/050/00758/AM12/	RLA File :03/94/040/00397/AM12/	Lic.No/Date:0310648930 17.08.2011	Defer Date:27.12.2011	
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				
100	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred	
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:27.12.2011	
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.				
101	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred	
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:27.12.2011	
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				
102	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred	
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:27.12.2011	

Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.

103	Case No.:46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 27.12.2011.			

104	Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:19/31/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00845/AM12/	RLA File :07/24/040/00199/AM12/	Lic.No/Date:0710081875 29.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:37/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM12/	RLA File :22/24/040/00029/AM12/	Lic.No/Date:2210011825 30.08.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:6/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00756/AM12/	RLA File :03/94/040/00489/AM12/	Lic.No/Date:0310651351 02.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

110	Case No.:20/27/82-ALC4/2011		Party Name:YASHO INDUSTRIES PVT.LTD.		Meet No/Date:35/82-ALC4/2011 29.11.2011		Status:Case Approved	
	HQ File :01/82/050/00770/AM12/		RLA File :03/95/040/00445/AM12/		Lic.No/Date:0310651571 05.09.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/95/2011-Ch.II dated 03.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Octylated Diphenylamine (OCD Powder/Flakes)		1 Kg.	1.	Diphenylamine	0.405 kg		
2.				Di-Isobutylene	0.622 kg			
RA concerned may take further necessary action as per above decision of NC.								

111	Case No.:47/31/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00873/AM12/	RLA File :08/24/040/00121/AM12/	Lic.No/Date:0810103178 05.09.2011	Defer Date:27.12.2011
	Decision : Committee considered case as per agenda and decided to remind the firm to furnish the following information:- 1. Authentic/printed technical literature in support of % yield given or norms applied for import. 2. Production of export item for the year 2010-11 and corresponding consumption of each input duly certified by CA. Accordingly, case was deferred for 27.12.2011.			

112	Case No.:1/31/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
	HQ File :01/82/050/00827/AM12/	RLA File :03/94/040/00441/AM12/	Lic.No/Date:0310651735 06.09.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/90/2011-Ch.II dated 16.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Para Tertiary Butyl Cyclohexyl Acetate-Super	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg
			2.	5% Rhodium on Alumina	0.00012 kg

			Catalyst	
		3.	Acetic Acid	0.300 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:35/31/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00861/AM12/	RLA File :04/24/040/00162/AM12/	Lic.No/Date:0410127820 07.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

114	Case No.:11/31/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00837/AM12/	RLA File :17/24/040/00044/AM12/	Lic.No/Date:1710004498 08.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

115	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:15/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00841/AM12/	RLA File :05/23/040/00197/AM12/	Lic.No/Date:0510302069 13.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of C&PC.			

117	Case No.:16/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00842/AM12/	RLA File :05/23/040/00213/AM12/	Lic.No/Date:0510302070 13.09.2011	Defer Date:29.11.2011
	Decision : Committee decided to defer case for 29.11.2011 for comments of Department of Pharmaceuticals.			

118	Case No.:21/31/82-ALC4/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00847/AM12/	RLA File :13/24/040/00022/AM12/	Lic.No/Date:1310036750 14.09.2011	Defer

Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.					Date:27.12.2011												
119	Case No.:28/31/82-ALC4/2011		Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred												
	HQ File :01/82/050/00854/AM12/		RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:27.12.2011												
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.																
120	Case No.:2/31/82-ALC4/2011		Party Name:QUALICHEM SPECIALTIES PVT LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved												
	HQ File :01/82/050/00828/AM12/		RLA File :03/95/040/00460/AM12/	Lic.No/Date:0310654125 16.09.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2011-Ch.II dated 29.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Di Stearyl-3,3'-Thio Di Propionate (DSTDP)</td><td rowspan="2">1 KG</td><td>1.</td><td>Sodium Sulphide (Purity 58-60%)</td><td>0.258 kg</td></tr><tr><td>2.</td><td>Stearyl Alcohol</td><td>1.042 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 KG	1.	Sodium Sulphide (Purity 58-60%)	0.258 kg	2.	Stearyl Alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 KG	1.	Sodium Sulphide (Purity 58-60%)	0.258 kg													
		2.	Stearyl Alcohol	1.042 kg													
RA concerned may take further necessary action as per above decision of NC																	
121	Case No.:3/31/82-ALC4/2011		Party Name:QUALICHEM SPECIALTIES PVT LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved												
	HQ File :01/82/050/00829/AM12/		RLA File :03/95/040/00459/AM12/	Lic.No/Date:0310654136 16.09.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2011-Ch.II dated 29.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Di Stearyl-3,3'-Thio Di Propionate (DSTDP)</td><td rowspan="2">1 KG</td><td>1.</td><td>Sodium Sulphide (Purity 58-60%)</td><td>0.258 kg</td></tr><tr><td>2.</td><td>Stearyl Alcohol</td><td>1.042 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 KG	1.	Sodium Sulphide (Purity 58-60%)	0.258 kg	2.	Stearyl Alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Di Stearyl-3,3'-Thio Di Propionate (DSTDP)	1 KG	1.	Sodium Sulphide (Purity 58-60%)	0.258 kg													
		2.	Stearyl Alcohol	1.042 kg													
RA concerned may take further necessary action as per above decision of NC.																	
122	Case No.:18/27/82-ALC4/2011		Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred												
	HQ File :01/82/050/00768/AM12/		RLA File :03/94/040/01036/AM11/	Lic.No/Date:0310654841 20.09.2011	Defer Date:27.12.2011												

Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.

123	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

124	Case No.:12/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved														
	HQ File :01/82/050/00838/AM12/	RLA File :05/23/040/00217/AM12/	Lic.No/Date:0510303145 20.09.2011															
	Decision : Committee considered case as per agenda and in light of oral comments of the representative of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Levofloxacin Tablets 250 mg</td><td>1 No.</td><td>1.</td><td>Levofloxacin IH</td><td>255 mg</td></tr> <tr> <td>Levofloxacin Tablets 500 mg</td><td>1 No.</td><td>1.</td><td>Levofloxacin IH</td><td>510 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levofloxacin Tablets 250 mg	1 No.	1.	Levofloxacin IH	255 mg	Levofloxacin Tablets 500 mg	1 No.	1.	Levofloxacin IH
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Levofloxacin Tablets 250 mg	1 No.	1.	Levofloxacin IH	255 mg														
Levofloxacin Tablets 500 mg	1 No.	1.	Levofloxacin IH	510 mg														

125	Case No.:20/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM12/	RLA File :05/23/040/00218/AM12/	Lic.No/Date:0510303152 20.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

126	Case No.:36/31/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00862/AM12/	RLA File :04/24/040/00177/AM12/	Lic.No/Date:0410128297 20.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

127	Case No.:4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00830/AM12/	RLA File :03/94/040/00540/AM12/	Lic.No/Date:0310655386 22.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

128	Case No.:49/31/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/	Lic.No/Date:0810103865 22.09.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.				

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Case No.: 12/35/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status: Case Approved	
HQ File :01/82/050/00939/AM12/	RLA File :07/24/040/00236/AM12/	Lic.No/Date:0710082668 22.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
		3.	Codiene Phosphate BP/PH.EUR	10.02 mg
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour quilolin yellow lake	4.56 mg
		4.	Colour quilolin yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed.
Paracetamol 450 mg + Caffeine 45mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Codiene Phosphate BP/PH.EUR	10.20mg
		3.	Colour Green Appble deep F 1569	200 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:29/35/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/82/050/00956/AM12/	RLA File :07/24/040/00241/AM12/	Lic.No/Date:0710082665 22.09.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verclav 1.2 gm Inj. (Amoxicillin 1 gm & Clavulanic 200 mg for Inj) Vial size 20 ml BP	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1224 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:22/35/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00949/AM12/	RLA File :03/94/040/00313/AM12/	Lic.No/Date:0310656305 27.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

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Case No.:5/35/82-ALC4/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/82/050/00932/AM12/	RLA File :03/95/040/00490/AM12/	Lic.No/Date:0310656683 28.09.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007-Ch.II dated 27.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 [(Chloro Methyl) Mercapto] Benzo Thiazole (CMBT)	1 Kg.	1.	Di Bromo Methane	0.557 kg
		2.	Methylene Chloride	0.272 kg
		3.	2-Mercapto Benzo Thiazole	0.880 kg
RA concerned may take further necessary action as per above decision of NC.				

133	Case No.:7/35/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00934/AM12/	RLA File :03/94/040/00539/AM12/	Lic.No/Date:0310657331 30.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

134	Case No.:15/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00942/AM12/	RLA File :03/94/040/00508/AM12/	Lic.No/Date:0310657262 30.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

135	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

136	Case No.:17/35/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00944/AM12/	RLA File :03/94/040/00574/AM12/	Lic.No/Date:0310657228 30.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

137	Case No.:25/35/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00952/AM12/	RLA File :03/94/040/00565/AM12/	Lic.No/Date:0310657216 30.09.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

138	Case No.:23/35/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00950/AM12/	RLA File :03/95/040/00521/AM12/	Lic.No/Date:0310657611 03.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

139	Case No.:4/35/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00931/AM12/	RLA File :03/94/040/00583/AM12/	Lic.No/Date:0310657895 04.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

140	Case No.:6/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:35/82-ALC4/2011	Status:Case
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			29.11.2011	Deferred
	HQ File :01/82/050/00933/AM12/	RLA File :03/95/040/00523/AM12/	Lic.No/Date:0310657925 04.10.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				

141	Case No.:21/35/82-ALC4/2011	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00948/AM12/	RLA File :03/95/040/00560/AM12/	Lic.No/Date:0310657928 04.10.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.				

142	Case No.:2/35/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00929/AM12/	RLA File :03/94/040/00572/AM12/	Lic.No/Date:0310658087 05.10.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.				

143	Case No.:19/35/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00946/AM12/	RLA File :03/94/040/00162/AM12/	Lic.No/Date:0310658092 05.10.2011	Defer Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.				

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Case No.:8/35/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved	
HQ File :01/82/050/00935/AM12/	RLA File :03/95/040/00482/AM12/	Lic.No/Date:0310658393 07.10.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006-Ch.II dated 27.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polycarboxylic Acid Derivative/Stearyl Phthalate	1 Kg.	1.	Stearyl Alcohol	0.827 kg
		2.	Phthalic Anhydride	0.220 kg
Saturated Monocarboxylic Fatty Acid Derivative/Stearyl Stearate	1 kg	1.	Stearyl Alcohol	0.528 kg
		2.	Stearic Acid	0.528 kg
RA concerned may take further necessary action as per above decision of NC.				

145	Case No.:13/35/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:35/82-ALC4/2011	Status:Case
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			29.11.2011	Deferred
	HQ File :01/82/050/00940/AM12/	RLA File :03/94/040/00603/AM12/	Lic.No/Date:0310658343 07.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

146	Case No.:20/35/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00947/AM12/	RLA File :03/95/040/00537/AM12/	Lic.No/Date:0310658382 07.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

147	Case No.:24/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00951/AM12/	RLA File :03/95/040/00562/AM12/	Lic.No/Date:0310658391 07.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

148	Case No.:27/35/82-ALC4/2011		Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS		Meet No/Date:35/82-ALC4/2011 29.11.2011		Status:Case Approved	
	HQ File :01/82/050/00954/AM12/		RLA File :05/24/040/00224/AM12/		Lic.No/Date:0510304814 10.10.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.III dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Thymol (Purity 98.5% Min.)		1 Kg.	1.	Meta Cresol	0.785 kg		
	RA concerned may take further necessary action as per above decision of NC.							

149	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Bio-technology.			

150	Case No.:10/35/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00937/AM12/	RLA File :05/24/040/00233/AM12/	Lic.No/Date:0510304887	Defer

				11.10.2011	Date:27.12.2011
Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.					

151	Case No.:11/35/82-ALC4/2011		Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Approved
	HQ File :01/82/050/00938/AM12/		RLA File :03/94/040/00490/AM12/		Lic.No/Date:0310658740 11.10.2011	
	Decision : Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Alpha Hexyl Cinnamaldehyde and or Hexyl Cinnamic Aldehyde	1 Kg.	1.	Octanol	0.803 kg	
		2.	Benzaldehyde	0.614 kg		
RA concerned may take further necessary action as per above decision of NC.						

152	Case No.:26/35/82-ALC4/2011		Party Name:INDOFIL INDUSTRIES LTD.		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/		RLA File :03/94/040/00606/AM12/		Lic.No/Date:0310658741 11.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.					

153	Case No.:18/35/82-ALC4/2011		Party Name:CAMLIN FINE CHEMICALS LIMITED		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00945/AM12/		RLA File :03/94/040/00481/AM12/		Lic.No/Date:0310659110 12.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.					

154	Case No.:28/35/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00955/AM12/		RLA File :05/23/040/00247/AM12/		Lic.No/Date:0510305029 12.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.					

155	Case No.:5/31/82-ALC4/2011		Party Name:TITAN LABORATORIES PVT. LTD.		Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/		RLA File :03/95/040/00570/AM12/		Lic.No/Date:0310659395 13.10.2011	Defer Date:27.12.2011

Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.

156	Case No.:6/31/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00832/AM12/	RLA File :03/95/040/00513/AM12/	Lic.No/Date:0310659452 13.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

157	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

158	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491 13.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

159	Case No.:44/31/82-ALC4/2011	Party Name:PRATAP ORGANICS PRIVATE LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00870/AM12/	RLA File :03/95/040/00583/AM12/	Lic.No/Date:0310660025 17.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			

160	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of Pharmaceuticals.			

161	Case No.:3/35/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Rejected
	HQ File :01/82/050/00930/AM12/	RLA File :03/94/040/00672/AM12/	Lic.No/Date:0310664797 14.11.2011	
	Decision : Committee considered case as per agenda and observed that the item of import and export are same and therefore, norms can not be fixed. Accordingly, it was decided to reject case.			

RA concerned may take further necessary action as per above decision of NC.

162	Case No.:14/35/82-ALC4/2011	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:35/82-ALC4/2011 29.11.2011	Status:Case Deferred
	HQ File :01/82/050/00941/AM12/	RLA File :03/95/040/00635/AM12/	Lic.No/Date:0310665072 15.11.2011	Defer Date:27.12.2011
	Decision : Committee decided to defer case for 27.12.2011 for comments of Department of C&PC.			